

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 233 of 2004

Jabalpur, this the 25th day of March, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

1. Horilal Vishwakarma, S/o. Shri Banarasidas, Date of birth-13.10.1963, Chargeman Grade-II (N.T. Store), P.No. 814311, Gun Carriage Factory, R/o. Lalmati, Chandmari Talab, Near Panchsheel School, Jabalpur.
2. Virendra Kumar Gupta, S/o. Shri Sadanand Gupta, Date of Birth-1.1.1964, Chargeman Gr.II (NT-Stores), P.No. 814312, Gun Carriage Factory, R/o. 96, Mukadanganj, Galgala, Jabalpur. ... Applicants

(By Advocate Shri V. Tripathi)

V e r s u s

1. Union of India, through its Secretary, Ministry of Defence, New Delhi.
2. The Chairman, Ordnance Factory Board, 10-A, SK Bose Marg, Kolkata.
3. The General Manager, Gun Carriage Factory, Jabalpur.
4. Shri Sanjay Kumar Yadav, Chargeman Gr.II (NT-Stores), C/o. The General Manager, Gun Carriage Factory, Jabalpur.
5. Shri Charan Lal Patel, Chargeman Grade-II (NT-Stores), C/o The General Manager, Gun Carriage Factory, Jabalpur. ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicants have claimed the following main reliefs :

*(ii) set aside the seniority list dated 1.1.2003 Annexure A-6,

(iii) Command the respondents to place the applicants over and above the private respondents in the said seniority list by ante-dating applicants promotion as Chargeman Gr.II from the date earlier to the private respondents as per 1999 LDCE,

(iv) consequent upon the gradation/revision of seniority, the applicants cases be directed to be considered for the post of Chargeman Gr.I from the date the private respondents Shri Charan Lal Patel has been considered and promoted with all consequential benefits."

2. The brief facts of the case are that the applicants were initially appointed as Machinist and subsequently were promoted as Chargeman Grade-II (NT-Stores). By filing this Original Application the applicant is challenging the seniority list of Chargeman Grade-II. The applicants have filed representations to the respondent No. 2 vide Annexure A-8 and Annexure A-9 respectively. The respondents have not yet taken any decision on the representation. Aggrieved by this the applicants have approached this Tribunal.

3. In the circumstances we deem it appropriate to direct the respondents to consider and decide the representations of the applicants referred to above and take a decision by passing a detailed, reasoned and speaking order within a period of three months from the date of receipt of copy of this order. The applicants are also directed to send a copy of this order alongwith the Original Application to the respondents by speed post.

4. Accordingly, the Original Application is disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

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